



Government of Jammu and Kashmir  
Revenue Department  
Civil Secretariat, Srinagar

Notification  
Srinagar, the 25<sup>th</sup> July, 2017

SRO:- 305-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No. XIII of 1963), and in supersession of all previous Notifications issued in this behalf, the Government hereby appoint Dr. Owais Ahmad (IAS) Sub-Divisional Magistrate Karnah to be the competent authority for the purposes of the said Act within the territorial jurisdiction of the Sub-Division Karnah of District Kupwara.

By order of the Government of Jammu and Kashmir

Sd/-


(Mohammad Ashraf Mir)  
Commissioner/Secretary to Government  
Revenue Department

NO:- Rev/LB/23/2017

Dated:- 25.07.2017

Copy to the:-

1. Financial Commissioner (Revenue) J&K, Srinagar.
2. Commissioner/Secretary to Government, General Administration Department.
3. Divisional Commissioner, Kashmir.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
5. Deputy Commissioner, Kupwara.
6. Sub-Divisional Magistrate, Karnah.
7. Director, Archives, Archaeology & Museums, J&K.
8. Manager Government Press, Srinagar for publication in Govt. Gazette.
9. OSD to Minister for Revenue for information of the Hon'ble Minister.
10. Special Assistant to Minister of State Revenue for information of Hon'ble Minister.
11. Private Secretary to Commissioner/Secretary to Government, Revenue Department.
12. I/C Website Revenue Department.
13. Notification/Stock file.

  
25.7.17

(Manzoor Ahmad Parray)  
Under Secretary to Government  
Revenue Department